

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/20/573/2019**

**Dated: 03/07/2019**

Between

Smt. B. Sarojini,  
D/o. B. Sattaiah (late),  
Aged about 42 years,  
Occ: Unemployee,  
R/o. D.No.8-9-30, Mahalakshmi Street,  
Wynchipet, Vijayawada,  
Krishna District.

... Applicant

AND

1. Union of India rep. by its  
Secretary,  
Ministry of Railways,  
Rail Bhavan # 01, Raisina Road,  
New Delhi.
2. Senior Divisional Personnel Officer,  
South Central Railway,  
Vijayawada.

... Respondents

Counsel for the Applicant : Mr. S. Harinath Reddy  
Counsel for the Respondents : Mr. T. Hanumantha Reddy,  
SC for Railways

***CORAM :***

***Hon'ble Mr. A.K. Patnaik, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member***

***ORAL ORDER***

[ A.K. Patnaik, Judl. Member ]

Heard Sri S. Harinath Reddy, learned counsel for the applicant and Smt. C. Vijaya Lakshmi representing Sri T. Hanumantha Reddy, learned Standing Counsel for the respondents, in extenso.

3. The applicant has filed the present O.A. with the following prayer:

ö..... to declare the proceedings B/P-500/SFP/475/B. Sarojini dated 28.9.2016, consequential proceedings B/P-500/SFP/475/B. Sarojini dated 7.2.2017 on the file of the 2<sup>nd</sup> respondent in rejecting the case of the applicant for sanction of Secondary Family Pension as illegal, arbitrary and also contrary to the Proceedings Lr. No.1/6/08-P & PW (E) dated 22.6.2010 and accordingly set aside the same and consequently direct the respondents to release the Secondary Family Pension being an unmarried daughter of deceased father.ö

4. The applicant submits that she is aggrieved by the action of the respondents in not releasing the Secondary Family Pension to her in spite of submitting all the documents. She submits that she being an unmarried daughter of the pensioner, is eligible for getting the Secondary Family Pension.

5. The applicant further submits that she made a representation dated 25.10.2017 under Annex.A-20 to the 2<sup>nd</sup> respondent, for which she had not received any response from the respondents.

6. In the circumstances, as the representation preferred by the applicant is unanswered, we dispose of this O.A. at the admission stage, by directing the 2<sup>nd</sup> respondent to consider the Annex.A-20 representation of the applicant, keeping in mind all the relevant rules in force as well as taking into account

all the points raised in the representation, and dispose of the same by a reasoned and speaking order, within a period of six weeks from the date of receipt of a copy of this order. If the applicant is found eligible, disbursement of the amount to the applicant shall be made, within six weeks thereafter.

7. There shall be no order as to costs.

*(B.V. SUDHAKAR)*  
*ADMN. MEMBER*

*(A.K. PATNAIK)*  
*JUDL. MEMBER*

*pv*